

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA No. 061/395/2020

This the 19th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**



Spaya Gujjar, Age 28 Years, S/o Mohd. Asger Gujjar, R/o Village Kewa Bunjwah, Teshil Bunjwah, District Kishtwar.

.....Applicant
(Advocate: Mr. I.Q. Bhat)

Versus

1. State of Jammu and Kashmir, Through Principal Secretary to Government, Home Department, Civil Sectt. Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Additional Director General of Police, Armed J&K, Srinagar.

.....Respondents
(Advocate: Mr. Amit Gupta, AAG)

ORDER [ORAL]

By Hon'ble Mr. Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if be given liberty to file fresh representation before the respondents/competent authority for redressal of his grievances and a direction is given to respondents /competent authority to consider and decide the said representation of the applicant within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicant, O.A. is disposed of with a direction to the applicant to file fresh representation before the respondents/competent authority within a period of 4 weeks from today and the respondents/competent authority is directed to consider and decide the said representation of the applicant by passing a reasoned and speaking order in accordance with rules, within a period of two month from the date of communication of certified copy of this order alongwith fresh representation, with intimation to the applicant. There shall be no order as to costs.

3. It is made clear that we have not entered into the merits of the case. No costs.

(MOHD. JAMSHED)
Member (A)
Piyush/-

(RAKESH SAGAR JAIN)
MEMBER (J)